

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-916(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP

.... Petitioner/Applicant

Vs.

Kapil Aggarwal

.... Respondent

Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Appearance not marked

For the Respondent : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth
/ PG Tiwari

ORDER

IA-96/2024

Mr. Vedant Kumar, Ld. Proxy Counsel on behalf of the Ld. Counsel for RP appears through VC and seeks adjournment by stating that both the main Counsel as well as the RP are indisposed and unable to attend the hearing today.

At his request, list the matter **on 03.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)